

**KARNATAKA LOKAYUKTA**

No.Compt/Uplok/GLB-6213/2014/ARE-5

M.S.Building  
Dr.B.R. Ambedkar Veedhi,  
Bangalore,  
Dated: 31/03/2017.

**REPORT UNDER SECTION 12(3) OF THE KARNATAKA  
LOKAYUKTA ACT, 1984**

Sub: Proceedings against:

- (1) Sri.P.Nagappa- Executive Officer, Taluk Panchayath, Humnabad, Bidar District
- (2) Sri.Kiran Patil, FDA Taluk Panchayath, Humnabad, Bidar District,
- (3) Smt.Chitrlekha Patil, Asst.Secretary (Development), Z.P Office, Bidar,
- (4) Sri.Basavanappa Patil, FDA, Z,O, Bidar,
- (5) Sri.Devidas Andoor, Social Auditor, Z.P. Office, Bidar, (6) Sri.Bheemanna, PDO, Chandanahalli, Humnabad Taluk,
- (7) Smt.Godavari, President, Chandanahalli Village Panchayath, Humnabad Taluk,
- (8) Sri.Vishwanath Saibanna, President, Chandanahalli Village Panchayath, Humnabad Taluk, (9) Smt.Savitha w/o.Gouthama, President, Sedola Grama Panchayath , Humnabad Taluk, (10) Smt.Chandrakala w/o. Channabasavaiah, President, Sedola Grama Panchayath , Humnabad Taluk, (11) Sri.Rathana Kumar, PDO, Dubalagundi Grama Panchayath , Humnabad Taluk, (12) Sri.Hanamantha, PDO, Dubalagudi Grama Panchayath (13) Smt.Paramavathi Manikappa, President, Dubalagundi Grama Panchayath , Humnabad Taluk, (14) Narasappa, PDO, Seethalagera Grama Panchayath, Humnabad Taluk, (15) Smt.Sunanda

s/o.Shivappa, President, Seethalagera Grama Panchayath, Humnabad Taluk, (16)Mahananda Baburao, President, Seethalagera Grama Panchayath, Humnabad Taluk, (17) Sri.Basappa Kore, PDO, Hallikheda (B) Grama Panchayath, Humnabad Taluk,(18) Sri.Ganapathi, PDO, Hallikheda (B) Grama Panchayath, Humnabad Taluk, (19)Sri.Sridhara, PDO, Hallikheda Grama Panchayath, Humnabad Taluk, (20) Sri.Sharanappa Chittakara, President, Hallikheda Grama Panchayath, Humnabad Taluk, (21)Smt.Vidhyavathi Shashikumar, President, Hallikheda Grama Panchayath, Humnabad Taluk, (22)Sri.Mallikarjuna, PDO, Sulthanabadh Grama Panchayath , Humnabad Taluk, (23)Smt.Kalavathi Babulala, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, (24) Sri.Vijayakumar Vaijinatha, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, (25)Sri.Vijayakumar Lalappa, PDO, Mannackhelli Grama Panchayath , Humnabad Taluk, (26)SriJagannatha Pandith, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, (27) Smt.Jagadevi Basavaraja, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, (28)Sri.Malappa Sunada, PDO, Nirna Grama Panchayath, Humnabad Taluk, (29)Sri.Yamareddy Hasareddy, President, Nirna Grama Panchayath, Humnabad Taluk, (30)Smt.Saraswathi Prabhu, President, Mustri Grama Panchayath, Humnabad Taluk, (31)Sri.Hanamantha, PDO, Dakulagi Grama Panchayath , Humnabad Taluk, (32)Sri.Vikasa Panduranga, President, Dakulagi Grama Panchayath, Humnabad Taluk,(33)Sri.Vijayakumar Chiranjivi, PDO, Belakere Grama

Panchayath, Humnabad Taluk, (34) Smt.Vijayalakshmi Hiremath, PDO, Belakere Grama Panchayath, Humnabad Taluk, (35)Sri.Ramesh, PDO, Belakere Grama Panchayath, Humnabad Taluk and (36) Sri.Khaja Sab Mohin Sab, President , Belakere Grama Panchayath, Humnabad Taluk, - regarding their misconduct as public servants-reg.

\*\*\*\*\*

On the basis of complaint filed by Sri.Vidyasagar Bhalke, Gadgi Village, Bidar Taluk (hereinafter referred to as 'complainant' for short) against (1) Sri.P.Nagappa- Executive Officer, Taluk Panchayath, Humnabad, Bidar District, (2) Sri.Kiran Patil, FDA Taluk Panchayath, Humnabad, Bidar District, (3)Smt..Chitralkha Patil, Asst.Secretary (Development), Z.P Office, Bidar and (4)Sri.Basavanappa Patil, FDA, Z,O, Bidar, 5) Sri.Devidas Andoor, Social Auditor, Z.P. Office, Bidar, (hereinafter referred to as Respondent No.1 to 5 respectively) alleging that they have committed misconduct, an investigation was taken up after invoking Section 9 of Karnataka Lokayukta Act, 1984.

## **2. According to the Complainant :-**

Respondent No.1-Executive Officer has not paid salary for 23 months to the Complainant and Respondent No.1 has also removed the complainant from service. Respondent No.1 has misappropriated Rs.4.50 lakhs and C.E.O. has issued him the show cause notice on 5.8.2013. Respondent No.1 has received amount from PDOs of all Grama Panchayaths and he has created bogus vouchers in the name of Shivakala Printing Press.

3. C.E.O. was called upon to submit report on the allegation of non payment of salary to the Complainant. CEO has submitted report stating that Ombudsman is holding enquiry in Case No.65/2013-14.
4. Orders dt 22.9.2014 of Ombudsman has been secured. The report of Ombudsman is that an amount of Rs.1,93,000-00 has been misappropriated under MNREG Scheme and it is to be paid by the PDOs and Presidents of Grama Panchayaths of Chandrahalli, Sedola, Belakere, Dubalagundi, Seethalagere, Hallikeda (D), Sultanbaga, Munalekele, Musthari and Dakulagi.
5. On the basis of report of Ombudsman, PDOs and Presidents of said Grama Panchayaths have been impleaded as Respondent Nos.6 to 47 and copy of order of Ombudsman sent them for their reply.
6. Respondent Nos.1 to 7, 10, 14, 18, 22, 26, 29, 32, 33, 36, 39, 42 and 44 have submitted comments.
7. Respondent No.1 has submitted comments stating that salary has been paid to the complainant and allegations made in the complaint are false.
8. Respondent No.2 has submitted comments denying the allegations. He has submitted that he has not purchased any mobile. Respondent Nos.3 to 5 have submitted separate comments denying the allegations. Respondent Nos.6 has submitted comments stating that he is not concerning with the allegations made in the Complaint. Respondent No.7 and R-10 has submitted comments (R-7 and R-10 are the same person). He has submitted that on the instructions of Executive Officer supply order was issued to Kalashi Creations. Job cards are printed at prescribed rates and amount has

been paid through cheques. Samsung mobiles have been purchased as per the orders of the Rajeev Gandhi Rural Housing Corporation. He had filed appeal against the orders of Ombudsman and appeal has been allowed.

9. Respondent Nos.14 has submitted comments. His comments is same as that of Respondent No.6. Respondent No.18 has submitted comments stating that he has filed appeal against the orders of Ombudsman and appeal has been allowed.

10. Respondent No.22 has submitted comments. His comments is same as that of Respondent No.7.

11. Respondent No.26 has submitted comments and Respondent No.29 has submitted comments and their comments are as same that of Respondent No.18.

12. Respondent Nos.32 has submitted comments denying the allegations. Respondent Nos.33 has submitted comments stating that he was not working in the Grama Panchayath during the relevant period. Respondent Nos.39 has submitted comments and his comments is same as that of Respondent No.7.

13. Respondent Nos.42 has submitted comments stating that he was not working during the relevant period. Respondent Nos.44 has submitted comments. His comments is same as that of Respondent No.7.

14. Respondent No.36 has submitted comments stating that he has retired on Feb.2014. That no job cards were printed during his period and he has not made any payment towards printing of job cards.

15. Respondent Nos.8, 9, 12, 13, 15, 17, 19 to 21, 23 to 25, 28, 30, 31, 35 to 37, 41, 43 and 47 have been served but, they have not submitted comments.
16. Respondent Nos.11, 16, 27, 36, 40 and 46 have not been served. Respondent Nos.34 and 38 are reported to be dead.
17. Documents collected during investigation show that:
- a) Job cards have been printed in 14 Grama Panchayaths on the oral instructions of PDO by Respondent No.2.
  - b) Inverters have been purchased at excess price than the price fixed by the Government.
  - c) Reports of Grama Panchayath proceedings and report of work executed during 2012-13 are blank and there are no Signatures on the Social Audit forms.
  - d) Report of Ombudsman show that job cards have not been printed in Grama Panchayaths of Sitalagera, Dakulagi, Mustari, Nirna, Mannaekhele, Sultanbad, Hallikheda (B) , Chandanahalli , Dubalagundi, Sedola and Belakeraa but, the amount has been withdrawn and misappropriated without printing the job cards.
  - e) An amount of Rs.1,90,000/- has been misappropriated by the PDOs and Presidents of above said 11 Grama Panchayaths.
18. In view of the above, comments submitted by Respondent Nos.1 to 5, 7, 10, 14, 18, 22, 26, 29, 32, 39 and 44 are not acceptable to drop the proceedings against them.

19. Respondent Nos.6, 33, 36 and 42 have explained that they have not worked during the relevant period in the Grama Panchayaths and therefore they are not concerned with the allegations made in the Complaint. Respondent Nos.34 and 38 are dead. Respondent Nos.11, 16, 27, 40 and 46 have not been served.

20. Since the said facts and materials on record prima facie show that Respondent Nos. 1 to 5, 7 to 10, 12 to 15, 17 to 32, 35, 37, 39, 41, 43, 44, 45 and 47 i.e. Sri.P.Nagappa- Executive Officer, Taluk Panchayath, Humnabad, Sri.Kiran Patil, FDA Taluk Panchayath, Humnabad, Smt.Chitrlekha Patil, Asst.Secretary (Development), Z.P Office, Bidar, Sri.Basavanappa Patil, FDA, Z,O, Bidar, Sri.Devidas Andoor, Social Auditor, Z.P. Office, Bidar, Sri.Bheemanna, PDO, Chandanahalli, Humnabad Taluk, Bidar District, Smt.Godavari, President, Chandanahalli Village Panchayath, Humnabad Taluk, Sri.Vishwanath Saibanna, President, Chandanahalli Village Panchayath, Humnabad Taluk, Smt.Savitha w/o.Gouthama, President, Sedola Grama Panchayath , Humnabad Taluk, Smt.Chandrakala w/o. Channabasavaiah, President, Sedola Grama Panchayath , Humnabad Taluk, Sri.Rathana Kumar, PDO, Dubalagundi Grama Panchayath , Humnabad Taluk, Sri.Hanamantha, PDO, Dubalagundi Grama Panchayath , Humnabad Taluk, Smt.Paramavathi Manikappa, President, Dubalagundi Grama Panchayath, Humnabad Taluk, Narasappa, PDO, Seethalagera Grama Panchayath, Humnabad Taluk, Smt.Sunanda s/o.Shivappa, President, Seethalagera Grama Panchayath, Humnabad Taluk, Bidar District, Smt.Mahananda Baburao, President, Seethalagera Grama Panchayath, Humnabad Taluk, Sri.Basappa Kore, PDO, Hallikheda (B) Grama Panchayath,

Humnabad Taluk, Bidar District, Sri.Ganapathi, PDO, Hallikheda (B) Grama Panchayath, Humnabad Taluk, Bidar District, Sri.Sridhara, PDO, Hallikheda Grama Panchayath, Humnabad Taluk, Bidar District, Sri.Sharanappa Chittakara, President, Hallikheda Grama Panchayath, Humnabad Taluk, Smt.Vidhyavathi Shashikumar, President, Hallikheda Grama Panchayath, Humnabad Taluk, Sri.Mallikarjuna, PDO, Sulthanabadh Grama Panchayath , Humnabad Taluk, Smt.Kalavathi Babulala, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, Sri.Vijayakumar Vaijinatha, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, Sri.Vijayakumar Lalappa, PDO, Mannaekhelli Grama Panchayath, Humnabad Taluk, Bidar District, Sri.Jagannatha Pandith, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, Smt.Jagadevi Basavaraja, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, Sri.Malappa Sunada, PDO, Nirna Grama Panchayath, Humnabad Taluk, Bidar District, Sri.Yamareddy Hasareddy, President, Nirna Grama Panchayath, Humnabad Taluk, Bidar District, Smt.Saraswathi Prabhu, President, Mustri Grama Panchayath, Humnabad Taluk, Bidar District, Sri.Hanamantha, PDO, Dakulagi Grama Panchayath , Humnabad Taluk, Sri.Vikasa Panduranga, President, Dakulagi Grama Panchayath, Humnabad Taluk, Sri.Vijayakumar Chiranjivi, PDO, Belakere Grama Panchayath, Humnabad Taluk, Smt.Vijayalakshmi Hiremath, PDO, Belakere Grama Panchayath, Humnabad Taluk, Sri.Ramesh, PDO, Belakere Grama Panchayath, Humnabad Taluk and Sri.Khaja Sab Mohin Sab, President , Belakere Grama Panchayath, Humnabad Taluk, Bidar District have committed misconduct under Rule 3(1) of KCS (Conduct) Rules 1966, recommendation is made under




section 12(3) of Karnataka Lokayukta Act, 1984 to the Competent Authority to initiate disciplinary proceedings against Respondent Nos.(1)Sri.Nagappa, E.O., (2)Sri.Kiran Patil, FDA Taluk Panchayath, Humnabad, Bidar District, (3)Smt.Chitralekha Patil, Asst.Secretary (Development), Z.P Office, Bidar, (4)Sri.Basavanappa Patil, FDA, Z,O, Bidar, 5)Sri.Devidas Andoor, Social Auditor, Z.P. Office, Bidar, (7)Sri.Bheemanna, PDO, Chandanahalli, Humnabad Taluk, Bidar District, (14) Sri.Rathana Kumar, PDO, Dubalagundi Grama Panchayath , Humnabad Taluk, (15) Sri.Hanamantha, PDO, (18) Narasappa, PDO, Seethalagera Grama Panchayath, Humnabad Taluk, (21) Sri.Basappa Kore, PDO, Hallikheda (B) Grama Panchayath, Humnabad Taluk, Bidar District, (22) Sri.Ganapathi, PDO, Hallikheda (B) Grama Panchayath, Humnabad Taluk, Bidar District, (23)Sri.Sridhara, PDO, Hallikheda Grama Panchayath, Humnabad Taluk, Bidar District, (26)Sri.Mallikarjuna, PDO, Sulthanabadh Grama Panchayath , Humnabad Taluk, Bidar District, (29)Sri.Vijayakumar Lalappa, PDO, Mannaekhelli Grama Panchayath Humnabad Taluk, Bidar District, (32)Sri.Malappa Sunada, PDO, Nirna Grama Panchayath, Humnabad Taluk, Bidar District, (39)Sri.Hanamantha, PDO, Dakulagi Grama Panchayath , Humnabad Taluk, (43)Sri.Vijayakumar Chiranjivi, PDO, Belakere Grama Panchayath, Humnabad Taluk, (44) Smt.Vijayalakshmi Hiremath, PDO, Belakere Grama Panchayath, Humnabad Taluk, (45)Sri.Ramesh, PDO, Belakere Grama Panchayath, Humnabad Taluk and to entrust the inquiry to this Authority under Rule 14-A of Karnataka Civil Service (Classifications, control and Appeal) Rules, 1957 against them. Further, it is also recommended to take action against Respondent No. (8)Smt.Godavari, President, Chandanahalli

Village Panchayath, Humnabad Taluk, (9) Sri.Vishwanath Saibanna, President, Chandanahalli Village Panchayath, Humnabad Taluk, (12) Smt.Savitha w/o.Gouthama, President, Sedola Grama Panchayath , Humnabad Taluk, (13) Smt.Chandrakala w/o. Channabasavaiah, President, Sedola Grama Panchayath , Humnabad Taluk, (17) Smt.Paramavathi Manikappa, President, Dubalagundi Grama Panchayath, Humnabad Taluk, (19) Smt.Sunanda s/o.Shivappa, President, Seethalagera Grama Panchayath, Humnabad Taluk, Bidar District, (20) Smt.Mahananda Baburao, President, Seethalagera Grama Panchayath, Humnabad Taluk, (24) Sri.Sharanappa Chittakara, President, Hallikheda Grama Panchayath, Humnabad Taluk, (25) Smt.Vidhyavathi Shashikumar, President, Hallikheda Grama Panchayath, Humnabad Taluk, (27) Smt.Kalavathi Babulala, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, (28) Sri.Vijayakumar Vaijinatha, President, Sulthanabadh Grama Panchayath , Humnabad Taluk, (30) Sri.Jagannatha Pandith, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, (31) Smt..Jagadevi Basavaraja, President, Mannaekhelli Grama Panchayath , Humnabad Taluk, Bidar District, (35) Sri.Yamareddy Hasareddy, President, Nirna Grama Panchayath, Humnabad Taluk, Bidar District, (37) Smt.Saraswathi Prabhu, President, Mustri Grama Panchayath, Humnabad Taluk, Bidar District, (41) Sri.Vikasa Panduranga, President, Dakulagi Grama Panchayath, Humnabad Taluk and (47) Sri.Khaja Sab Mohin Sab, President , Belakere Grama Panchayath, Humnabad Taluk, under the provisions of Karnataka Panchayath Raj Act.

22. Further, as per section 12(4) of Karnataka Lokayukta Act, 1984, the Competent Authority to intimate this Authority within one month from the date of receipt of this report, the action taken or proposed to be taken on this report.

Connected records are enclosed.

  
(Justice N.ANANDA)  
Upalokayukta-1, 1/4  
KARNATAKA STATE,  
BENGALURU.



